

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI MALLIKAR-JUN): (a) Yes.

(b) Yes. Four surveys for construction of new B.G. lines have been completed and one survey is in progress. Out of the four surveys carried out, works have been taken up in respect of three. The report of the fourth survey is under technical scrutiny.

#### Water and Electric supply in Railway Colony, Dhanbad

1847. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was demonstration by the agitated Ministerial Staff before Divisional Railway Manager, Dhanbad, Eastern Railway on 23 September, 1982 against continued failure of water and electric supply in Railway Colonies, Dhanbad;

(b) the details of the provisions for water and electric supply made for Railway colonies of Class III and Class IV staff and also for Officer's Colony;

(c) reasons for the frequent and continued failures of electric and water supply and remedial measures taken thereon; and

(d) reasons for disparity in the provisions for water and electric supply in Officers' colony and the colonies of Railway workers?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI MALLIKARJUN): (a) No. However, about twenty office staff made a representation to Divisional Railway Manager, Dhanbad about partial water supply on morning of 23rd September 1982. There had been a power failure for 34 hours from 17.35 hrs. of 22-9-1982 in Dhanbad area from Bihar State Electricity Board causing disruption of water supply. The water supply was re-started at 11 hrs. on 23-9-1982.

(b) Water supply to the Railway Colonies in Dhanbad for Class III and Class IV

staff and also for Officers' Colony is from same source, pumped into two main overhead tanks and distributed to subsidiary tanks in different colonies. Electric supply is taken in bulk at 11 KV from B.S.E.B. and distributed to different sub-stations in colonies of staff and officers. Stand-by Diesel Generating Sets are provided at different pumping installations to maintain minimum essential requirements of water supply and other essential services.

(c) Power position in the areas served by B.S.E.B. is critical, and Dhanbad suffers from repeated and prolonged power supply failures from B.S.E.B. Essential water supply is, however, maintained with the help of stand-by Diesel Generating Sets. For a more reliable power supply to vital Railway installations in Dhanbad, provision of a separate independent feeder from a new 33 KV GODHUR sub-station of B.S.E.B. has been planned. Power supply is expected to be more reliable after supply is given by B.S.E.B. from their GODHUR sub-station.

(d) There is no disparity in the provision of water and, on an overall basis, of electric supply in the colonies of Railway officers and staff. Only houses of some thirty officers out of a total strength of about 100 have been connected on the emergency supply feeder from Diesel Generating Sets, as they were near the Divisional Railway Manager office building where emergency supply is provided for control office, pumps etc.

#### Opening of cancer and Kidney Rescareb Institutes at Ahmedabad and other parts of Gujarat.

1848. SHRI RAMJIBHAI MAVANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any representations from Government of Gujarat and other private and public institutions for aids and grants for expansion of Cancer and Kidney Research Institute and for opening of such institutions at the Ahmebada and other parts of Gujarat;

(b) if so, the details thereof;

(c) the action taken thereon; and

(d) assistance proposed to be extended?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):** (a) and (b). No request has been received from the Government of Gujarat for payment of grant-in-aid for the expansion of Cancer facilities and opening of any new Cancer Research Institute. However, the Lions Cancer Research Detection Centre Trust, Surat, a Voluntary organisation, has approached the Ministry of Health and Family Welfare for financial assistance to the extent of Rs. 23.00 lakhs for procurement of a 4 MEV Linear Accelerator for expansion of radiotherapy facilities for the treatment of Cancer at their Institute.

The Government of Gujarat have recently sent a proposal for re-organisation of the Institute of Kidney Diseases and Research Centre, Civil Hospital Ahmedabad, into National Institute of Kidney Diseases. The proposal of the State Government envisages a grant of Rs. 50.00 lakhs (recurring) per annum and Rs. 100,000 lakhs (non-recurring).

(c) and (d). The aforesaid proposals are being looked into within the framework for dealing with such proposals.

**विकलांग व्यक्तियों को रोजगार में आरक्षण देने के लिए एक निगरानी कक्ष की स्थापना**

**1849. श्री कुम्भा राम आर्य :** क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) विकलांग व्यक्तियों को, विशेषकर नेत्रहीनों को, रोजगार में आरक्षण देने के लिए (मानीटरिंग सेल) निगरानी कक्ष की स्थापना हेतु अब तक क्या कदम उठाए गए हैं ;

(ख) क्या निगरानी कक्ष स्थापित कर दिया गया है ;

(ग) यदि हां तो कब; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

**शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उपमन्त्री (श्री पी. के. थुंगन) :** (क) से (ग) भारत सरकार के विभिन्न मंत्रालयों/विभागों में विकलांग व्यक्तियों को रोजगार के लिए आरक्षण आदेशों के कार्यान्वयन के प्रवर्धन के लिए समाज कल्याण मंत्रालय में अगस्त, 1982 में एक अलग सेल की स्थापना की गई है ।

(घ) प्रश्न नहीं उठता ।

#### **Admission of Bachelor of General Law Certificate Holders to L.L.B. course**

**1850. SHRI JAGDISH TYTLER:** Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether Government are considering permitting the admission of Bachelor of General Law Certificate holders to the third year of the LLB or BL course; and

(b) the reasons why the Bachelor of General Law course by correspondence has not been recognised for this purpose so far?

**THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL):** (a) Under the Advocate Act, 1961, the Bar Council of India is the competent authority to lay down the minimum standards of legal education in universities and the recognition of degrees in Law, for the purpose of enrolment as an Advocate. The suggestion that those who have done a 2-year BGL course through Correspondence might be permitted to join the third year of regular LLB courses was considered, but the Bar Council was not in favour of accepting this suggestion.